

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI

O.A. 1471/93

Date of decision : 28.07.1993

Shri Pramod Kumar Shukla

...Petitioner

Versus

Union of India & Ors

...Respondents

CORAM :-

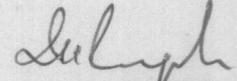
Hon'ble Mr I.K. Rasgotra, Member (A)

Hon'ble Mr B.S. Hegde, Member (J)

O R D E R

After the matter was heard on 21.7.93, the learned counsel for petitioner prayed that he be allowed time to file Judicial authorities to support the maintainability of this O.A. He has, however, filed a Miscellaneous Application praying that the application may be allowed to be withdrawn with liberty to file fresh application if the petitioner is aggrieved by the order passed by the respondents on the representation dt 23.01.93 which is presently stated to be under favourable consideration of the respondents. Accordingly, O.A. is dismissed as withdrawn reserving the liberty to agitate the matter afresh, if aggrieved and if so advised in accordance with the law.

  
(B.S. HEGDE)  
MEMBER (J)

  
(I.K. RASGOTRA)  
MEMBER (A)